

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 141 OF 2018 &
IA NO. 667 OF 2018

Dated : 22nd January, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Transmission Corporation of Andhra Pradesh Ltd. ... Appellant (s)
Versus
Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Purna Singh
Mr. Prashant Mathur

Counsel for the Respondent (s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. Rahul Kumar Sharma for R-1

Ms. Kiran Kumar K.
Mr. Rohit Rao N. for R-2

ORDER

The learned counsel, Mr. K.V. Mohan, appearing for the first Respondent prays for another two weeks time to enable him to comply with the Order dated 21.12.2018 of this Tribunal.

Submission of the learned counsel for the first Respondent, as stated supra, is placed on record.

Another two weeks time is extended to the learned counsel for the first Respondent to enable him to comply with the Order dated 21.12.2018 of this Tribunal i.e. by 05.02.2019.

Third respondent, though served, is unrepresented.

Post the matter on **07.02.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1 and 2.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member